

महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

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असाधारण क्रमांक ९८

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Co-operative Societies (Fourth Amendment) Ordinance, 2016 (Mah. Ord. XIX of 2016), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

PRAKASH H. MALI,

Principal Secretary to Government, Law and Judiciary Department.

[Translation in English of the Maharashtra Co-operative Societies (Fourth Amendment) Ordinance, 2016 (Mah. Ord. XIX of 2016), published under the authority of the Governor].

CO-OPERATION, MARKETING AND TEXTILES DEPARTMENT

Mantralaya, Madam Cama Marg, Hutatma Rajguru Chowk, Mumbai 400 032, dated the 30th August 2016.

MAHARASHTRA ORDINANCE No. XIX OF 2016.

AN ORDINANCE

further to amend the Maharashtra Co-operative Societies Act, 1960.

WHEREAS the Governor of Maharashtra had promulgated the Mah. Maharashtra Co-operative Societies (Second Amendment) Ordinance, 2016, Ord. V on the 2nd March 2016; of 2016.

AND WHEREAS upon the re-assembly of the State Legislature on the 9th March 2016, the Maharashtra Co-operative Societies (Second Amendment) Bill, 2016 (L. A. Bill No. VII of 2016), for converting the said Ordinance into an Act of the State Legislature was passed by the Maharashtra Legislative Assembly on the 6th April 2016 and was transmitted to the Maharashtra Legislative Council;

AND WHEREAS thereafter, as the session of the Maharashtra Legislative Council was prorogued on the 13th April 2016, the said Bill could not be passed by the Maharashtra Legislative Council;

AND WHEREAS as provided by article 213 (2)(a) of the Constitution of India, the said Ordinance would have ceased to operate at the expiration of six weeks from the date of re-assembly of the State Legislature, that is, after the 19th April 2016;

AND WHEREAS it was considered expedient to continue the operation of the provisions of the said Ordinance;

AND WHEREAS both Houses of the State Legislature were not in session; and the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action to continue the operation of the provisions of the said Ordinance, for the purposes hereinafter appearing; and, therefore, promulgated the Maharashtra Co-operative Societies (Amendment and Second Continuance) Mah. Ord. Ordinance, 2016 (hereinafter referred to as "the said Second continuance Ordinance") on the 18th April 2016;

VII of 2016.

AND WHEREAS thereafter, the State Legislature had re-assembled on the 18th July 2016 and as provided under sub-clause (b) of clause (1) of article 197 of the Constitution of India and sub-rule (1) of rule 141 of the Maharashtra Legislative Assembly Rules, the said Bill was passed by the Legislative Assembly with amendments for the second time on the 1st August 2016 and was thereafter transmitted to the Legislative Council; and the said Bill was laid before the Legislative Council on the 2nd August 2016;

AND WHEREAS as the session of the Maharashtra Legislative Council was prorogued on the 5th August 2016, the said Bill could not be passed by the Maharashtra Legislative Council and the same is pending therein;

AND WHEREAS as provided by article 213(2)(a) of the Constitution of India, the said Second Continuance Ordinance has ceased to operate at the expiration of six weeks from the date of re-assembly of the State Legislature, that is, after the 28th August 2016;

AND WHEREAS it is expedient to continue the operation of the provisions of the said Second Continuance Ordinance;

AND WHEREAS both Houses of the State Legislature are not in session; and the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action to continue the operation of the provisions of the said Second Continuance Ordinance, for the purposes hereinafter appearing;

NOW, THEREFORE, in exercise of the powers conferred by clause (1)of article 213 of the Constitution of India, the Governor of Maharashtra is hereby pleased to promulgate the following Ordinance, namely:-

Short title and commencement.

1. (1) This Ordinance may be called the Maharashtra Co-operative Societies (Fourth Amendment) Ordinance, 2016.

(2) It shall be deemed to have come into force on the 29th August 2016.

Mah. 2. In section 2 of the Maharashtra Co-operative Societies Act, 1960 Amendment XXIV of 1961. (hereinafter referred to as "the principal Act"), for clause (14-A), the following clause shall be substituted, namely:— of 1961.

"(14-A)" functional director" means a Managing Director or a Chief Executive Officer by whatever designation called, nominated by the Committee;".

3. In section 73AAA of the principal Act, in sub-section (2),—

Amendment of section 73AAA of Mah. XXIV of 1961.

(a) for the second proviso, the following provisos shall be substituted, namely:—

"Provided further that, the Committee may nominate one person as a functional director:

Provided also that, in the case of such societies or class of societies, as the State Government may by general or special order notify, where the number of permanent salaried employees of the society is twenty-five or more, the committee shall include,—

(i) where the committee consists of not more than eleven members, one representative of the employees of the society; and

(ii) where the committee consists of more than eleven members and not more than twenty-one members, two representatives of the employees of the society.

Such representatives of the employees shall be selected by the union or unions recognised under the Maharashtra Industrial Relations Act, or the Maharashtra Recognition of Trade Unions and Prevention of Unfair Labour Practices Act, 1971, from amongst the employees of the society. Where there is no such recognised union or unions or where there is no union at all or where there is a dispute in relation to such issues including whether a union is recognised or not, then such representatives of the employees shall be elected by the employees of the society from amongst themselves in the prescribed manner. No employee who is under suspension shall be eligible for being selected or elected or for being continued as a member of the committee under this proviso:

Provided also that, the representative of the employees selected or elected as per the provisions of the third proviso shall have the right to take part in the meetings of the committee, but shall have no right to vote therein.";

(b) for the third proviso, the following proviso shall be substituted, namely :—

"Provided also that, in respect of the society having contribution of the Government towards its share capital, the committee shall also include following two members nominated by the Government, namely:—

(i) one Government Officer not below the rank of the Assistant Registrar of Co-operative Societies, and

XI of 1947. Mah. I of 1972.

(*ii*) one person having such requisite experience relating to the work of the society and such qualifications, as may be specified by the Government, by an order published in the *Official Gazette*:";

(c) the fourth proviso shall be deleted.

Amendment of section 73CA of the principal Act, in sub-section (1), in clause 73CA of Mah. XXIV of 1961. be substituted.

STATEMENT

Section 73AAA of the Maharashtra Co-operative Societies Act, 1960 (Mah. XXIV 1961) provides for the constitution of committees of Co-operative societies registered or deemed to be registered under the said Act.

2. It had been observed that, as there was no sufficient representation to the employees on the committees of societies where the number of members of such committees was less than seventeen, the interest of employees of such societies was at stake. It was also observed that in the societies having contribution of the Government towards its share capital, with a view to safeguard the interest of the Government as well as such societies, there was a need to nominate a person, other than officer of the Government, having the experience relating to the work of such societies. It was, therefore, considered expedient to suitably amend sections 2 and 73AAA of the said Act.

3. The salient features of the then proposed amendments are as follows :—

(I) Amendment of section 2.—Clause (14-A) of said section 2 was proposed to be substituted to provide that the functional director shall mean the Managing Director or the Chief Executive Officer of the Society.

(II) Amendment of section 73AAA.-It was proposed to provide,-

(a) for appointment of functional director on the Committee;

(b) for appointment of representatives of the employees of the society on the committees of such societies or class of societies having twenty-five or more permanent salaried employees, as the State Government may, by general or special order, specify;

(c) in case of societies having contribution of the Government towards its share capital, for appointment of an officer of the Government and another person, having requisite experience relating to the work of the society and possessing the qualifications specified by the Government, by an order published in the *Official Gazette*.

(III) An incidental amendment was also proposed to section 73CA of the said Act.

4. As both Houses of the State Legislature were not in session and the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action further to amend the Maharashtra Co-operative Societies Act, 1960 (Mah. XXIV of 1961), for the purposes aforesaid, the Maharashtra Co-operative Societies (Second Amendment) Ordinance, 2016 (Mah. Ord. V of 2016), was promulgated by the Governor of Maharashtra on the 2nd March 2016 and the Maharashtra Co-operative Societies (Second Amedment) Bill, 2016 (L. A. Bill No. VII of 2016) for converting the said Ordinance into an Act of the State Legislature, was passed by the Maharashtra Legislative Assembly on the 6th April 2016; but the said Bill could not be passed by Maharashtra Legislative Council before the said session was prorogued on the 13th April 2016.

5. However, as it was considered expedient to continue the operation of the provisions of the said Ordinance, which would have ceased to operate at the expiration of six weeks from the date of reassembly of the State Legislature, that is, after the 19th April 2016, the Maharashtra Co-operative Societies (Amendment and Second Continuance) Ordinance, 2016 (Mah. Ord. VII of 2016) was promulgated on the 18th April 2016. 6. Thereafter, the State Legislature had re-assembled on the 18th July 2016 and as provided under sub-clause (b) of clause (1) of article 197 of the Constitution of India and sub-rule (1) of rule 141 of the Maharashtra Legislative Assembly Rules, the said Bill was passed by the Legislative Assembly with amendments for the second time on the 1st August 2016 and was thereafter transmitted to the Legislative Council; and the said Bill was laid before the Legislative Council on the 2nd August 2016 and as the session of the Maharashtra Legislative Council was prorogued on the 5th August 2016, the said Bill could not be passed by the Maharashtra Legislative Council and the same is pending therein.

7. As the State Legislature had re-asssembled on the 18th July 2016, as provided by article 213(2)(a) of the Constitution of India, the said Second Continuance Ordinance has ceased to operate after the 28th August 2016, and the Government of Maharashtra considers it expedient to continue the operation of the provisions of the said Second Continuance Ordinance.

8. As both Houses of the State Legislature are not in session and the Governor of Maharashtra is satisfised that circumstances exist which render is necessary for him to take immediate action to continue the operation of the provisions of the Maharashtra Co-operative Societies (Amendment and Second Continuance) Ordinance, 2016 (Mah. Ord. VII of 2016), for the purposes aforesaid, this Ordinance is promulgated.

Mumbai, Dated the 30th August 2016. CH. VIDYASAGAR RAO, Governor of Maharashtra.

By order and in the name of the Governor of Maharashtra,

S. S. SANDHU, Principal Secretary to Government.

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